

लिए काँडला निर्वाध व्यापार क्षेत्र समिति नामक एक स्थायी उच्च शक्ति सम्पन्न समिति स्थापित की गई है।

(2) उद्योग (विकास तथा विनियमन) अधिनियम, 1951 के अन्तर्गत औद्योगिक लाइसेंस माँगने के आवेदन-पत्रों पर विचार करने के लिए एक सरलकृत क्रियाविधि तैयार की गई है। इस पुनरीक्षित क्रियाविधि के अन्तर्गत सभी आवेदन-पत्रों पर काँडला निर्वाध व्यापार क्षेत्र समिति द्वारा विचार किया जाता है और उन्हें अनुमोदन के लिए सीधे ही लाइसेंस समिति के पास भेज दिया जाता है।

(3) काँडला निर्वाध व्यापार क्षेत्र समिति को क्षेत्र में 10 लाख रु० तक के मूल्य के पूंजीगत माल के आयात के लिए आवेदन-पत्रों को निपटाने की शक्तियाँ प्रत्यायोजित कर दी गई हैं।

(4) विपणन विकास निधि से सहायता अनुदानों के प्रयोजनार्थ क्षेत्र में उद्योगों को निर्यात सदनों के बराबर मानने का विनिश्चय किया गया है।

(5) क्षेत्र में और अधिक उद्यमकर्त्ताओं को उद्योग स्थापित करने के लिए आकर्षित करने हेतु विज्ञापन तथा दृश्य प्रचार निदेशालय के माध्यम से पत्र-पत्रिकाओं में उपयुक्त विज्ञापनों के द्वारा प्रचार की भी व्यवस्था की जा रही है।

नये निर्वाध व्यापार क्षेत्रों के प्रश्न पर काँडला में विद्यमान क्षेत्र की प्रगति को आँकने के बाद विचार किया जाएगा।

22 hrs

RE: QUESTION OF PRIVILEGE
(Query)

SHRI JYOTIRMOY BOSU (Diamond Harbour): May I make a submission, Sir? what happened to the privilege question that I raised the other day about a particular officer,

in this case the Managing Director of the national Industrial Development Corporation? The matter comes within the purview of this House and the House should take cognizance of that. The Action-Taken Report is for those recommendations and suggestions that are there in the Report against different projects and other things. But this matter should not be mixed up. This matter should be sent to the Privileges Committee. This is two years old and we have had enough discussion on it.

MR. SPEAKER: I have fully studied it. I have seen the precedents also. When such remarks are made, that officer has a right to appeal to the Committee. The Government has a right to explain the position to the Committee. Then, after the Action-Taken Report comes, we will take cognizance of it. I have fully studied this matter.

12 02 hrs.

EXTENSION OF SESSION

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): Sir, this morning, the leaders of the Opposition party held a meeting with the Minister of Education and other Ministers and a Suggestion was unanimously accepted that some more time should be given for the study of the Aligarh Muslim University Amendment Bill. In fact, it was my suggestion that if more time was needed we should certainly consider it. The Education Minister was good enough to say that if that was done, it would be acceptable to him. There was a consensus of opinion that we may have one more day for study of the Bill. We do not want to give an impression that we are hustling through with the Bill. At the meeting many points of view were expressed but I am not speaking on the merits of the Bill. I am only requesting that the House may sit for one more day, so that full time may be given for the study of the Bill.

MR. SPEAKER: They have agreed. So far as one more day is concerned, you can have as many days as you like. I am prepared to preside over it.

SHRI JYOTIRMOY BOSU (Diamond Harbour): You will be presiding over the

body only and not the soul of the House because we are already worn out and tired and we want to go home. We have already drawn up our programme to go back, reservations done, everything settled. Now, at the last moment, if the command is that the session should be extended by another day, we are at your command. But you will appreciate our difficulties also. Therefore, I suggest that they may keep the Bill pending till the next session or they agree to send it to the Joint Committee.

MR. SPEAKER : It is not my command. I am only commanding myself.

SHRI G. VISWANATHAN (Wandiwash) : When we proposed that the Session could be extended by one more day, you agreed, Sir, but the Minister did not agree and said that they wanted to attend the AICC meeting and all that. Now, all of a sudden, he says that we may sit for one more day.

MR. SPEAKER : He was not in a tight corner at that time. (*Interruption*)

SHRI PILOO MODY (Godhra) . I would like to know which are the so-called leaders he met. I do not see any party agreeing. May be, he met some members of his own party who are in the opposition. (*Interruption*)

SHRI JYOTIRMOY BOSU : Sir, we do not agree to the extension of the Session. We feel that the Aligarh Muslim University Bill could be discussed fully and well in the next Session unless they agree to send it to the Joint Select Committee right now.

SHRI INDRAJIT GUPTA (Alipore) : I would like to know from my friend, Mr. Piloo Mody, whether Prof. Ruthnaswamy of the other House had left his party and joined Mr. Raj Bahadur.

SHRI PILOO MODY : I cannot understand what the Rajya Sabha has to do with the business of the Lok Sabha. When I made the previous allegation that it must be members of the Congress in opposition to their own party, I included Mr. Indrajit Gupta.

श्री अटल बिहारी वाजपेयी : (ग्वालियर) : अध्यक्ष जी, मेरा नाम लिया गया है, इसलिए मैं स्थिति को साफ करना चाहूँगा। आज सबेरे जो बैठक हुई, उसमें यह माँग की गई थी कि यह बिल सिलेक्ट कमेटी को भेज दिया जाय, लेकिन सरकार ने हम बारे में अपनी असमर्थता प्रकट की। तब यह सवाल आया कि बिल को हम ता० 31 को डिस्कस करके पास कर दें या उसके लिए अधिक समय देकर ता० 1 को बैठ जाय। उसके बाद यह मान लिया गया कि ता० 31 को जल्दी में पास करने के बजाय थोड़ा सा अधिक समय मिले और ता० 1 को इस पर चर्चा हो, लेकिन सिलेक्ट कमेटी को भेजने की हमारी माँग अभी कायम है।

MR. SPEAKER : I think, it is all right. We shall sit on 1st June also.

SHRI PILOO MODY : You may sit, but not we.

MR. SPEAKER : I think, we will not be able to sit without you. You must come.

12 07 hrs

PAPERS LAID ON THE TABLE

REVIEW OF ANNUAL REPORT AND DIRECTORS' REPORT ETC. OF ORISSA ROAD TRANSPORT CO., LTD., AND TRIENNIAL REVIEW OF RESEARCH DESIGNS AND STANDARDS ORGANISATION

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : On behalf of Shri K. Hanumanthaiya, I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Orissa Road Transport Company Limited, Berhampur (Ganjam) for the year 1969-70.